

आयकर अपीलीय अधिकरण न्यायपीठ रायपुर में।
IN THE INCOME TAX APPELLATE TRIBUNAL,
RAIPUR BENCH, RAIPUR

BEFORE SHRI RAVISH SOOD, JUDICIAL MEMBER
AND
SHRI ARUN KHODPIA, ACCOUNTANT MEMBER

आयकर अपील सं. / ITA No.208/RPR/2019
निर्धारण वर्ष / Assessment Year : 2015-16

M/s. Mamraj & Sons
Bhatapara Road,
Tah-Tilda, Raipur (C.G.)
PAN : AADFM8888K

.....अपीलार्थी / Appellant

बनाम / V/s.

The Income Tax Officer-1(2),
Raipur (C.G.)

.....प्रत्यर्थी / Respondent

आयकर अपील सं. / ITA No.227/RPR/2019
निर्धारण वर्ष / Assessment Year : 2015-16

The Income Tax Officer-1(2),
Raipur (C.G.)

.....अपीलार्थी / Appellant

बनाम / V/s.

M/s. Mamraj & Sons
Bhatapara Road,
Kharora, Raipur (C.G.)
PAN : AADFM8888K

.....प्रत्यर्थी / Respondent

Assessee by : Smt. Laxmi Sharma, CA
S/Shri Sunil Kumar Agrawal, CA
& Vimal Agrawal, CA

Revenue by : Shri G.N Singh, Sr. DR

सुनवाई की तारीख / Date of Hearing : 27.07.2022

घोषणा की तारीख / Date of Pronouncement : 27.07.2022

आदेश / ORDER

PER RAVISH SOOD, JM:

The captioned cross-appeals filed by the assessee and revenue are directed against the order passed by the CIT(Appeals)-1, Raipur dated 06.08.2019, which in turn arises from the order passed by the A.O under Sec.143(3) of the Income-tax Act, 1961 (for short 'the Act') dated 19.12.2017 for assessment year 2015-16.

2. Central Board of Direct Taxes (CBDT) vide Circular No. 17/2019 dated 08.08.2019 has amended Circular No. 3/2018 dated 11.07.2018 for further enhancement of monetary limit for filing of appeals by the Department before the ITAT, High Courts and SLPs/Appeals before Supreme Court as measures for reducing litigation.

3. CBDT *vide* Circular No. 3/2018 dated 11.07.2018 has specified that appeals shall not be filed before the Income Tax Appellate Tribunal (ITAT)

in cases where the tax effect does not exceed the monetary limit of Rs.20,00,000/-. For this purpose, 'tax effect' means the difference between the tax on the total income assessed and the tax that would have been chargeable had such total income been reduced by the amount of income in respect of issues against which appeal is intended to be filed. Further, 'tax effect' shall be taxes including applicable surcharge and cess. However, the tax will not include any interest thereon, except where chargeability of interest itself is in dispute. In case the chargeability of interest is the issue under dispute, the amount of interest shall be the 'tax effect'. In cases where returned loss is reduced or assessed as income, the 'tax effect' would include notional tax on disputed additions. In case of penalty order, the 'tax effect' will mean quantum of penalty deleted or reduced in the order to be appealed against.

At para 13 of the above Circular, it has been mentioned that:

"13. This Circular will apply to SLPs/appeals/cross objection/references to be filed henceforth in SC/HCs/Tribunal and it shall also apply retrospectively to pending SLPs/appeals/cross objections/references. Pending appeals below the specified tax limits in para 3 above may be withdrawn/not pressed."

4. As a step towards further management of litigation, CBDT *vide* Circular No.17/2019, dated 08.08.2019 has fixed the monetary limit for filing of appeals before ITAT at Rs.50,00,000/-.

5. In the instant appeal filed by the Department, it was averred by the ld. A.R that the 'tax effect' therein involved was below the monetary limit of Rs.50,00,000/-. The said fact was brought to the notice of the ld. Departmental Representative (for short 'D.R') who did not controvert the same.

6. With the above observations the appeal involving a 'tax effect' of less than Rs.50,00,000/- is dismissed.

7. In the result, appeal of the Revenue in ITA No.227/RPR/2019 is dismissed in terms of our aforesaid observations.

ITA No.208/RPR/2019
A.Y.2015-16

8. Adverting to the appeal filed by the assessee in ITA No. 208/RPR/2019, it was submitted by the Ld. AR that he seeks to withdraw the instant appeal.

9. The Ld. DR did not raise any objection to the seeking of withdrawal of appeal filed by the assessee.

10. After having heard the parties herein, the appeal filed by the assessee is dismissed as withdrawn in terms of our aforesaid observations.

11. In the result, appeal of the assessee in ITA No.208/RPR/2019 is dismissed as withdrawn.

12. In the combined result, both the appeals of the assessee and the revenue are dismissed in terms of our aforesaid observations.

Order pronounced in open court on 27th day of July, 2022.

Sd/-
ARUN KHODPIA
(ACCOUNTANT MEMBER)

Sd/-
RAVISH SOOD
(JUDICIAL MEMBER)

रायपुर/ RAIPUR ; दिनांक / Dated : 27th July, 2022
SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(Appeals)-1, Raipur (C.G)
4. The Pr. CIT-1, Raipur (C.G)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, रायपुर बेंच,
रायपुर / DR, ITAT, Raipur Bench, Raipur.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary
आयकर अपीलीय अधिकरण, रायपुर / ITAT, Raipur.

		Date	
1	Draft dictated on	27.07.2022	Sr.PS/PS
2	Draft placed before author	27.07.2022	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		